Computers in Gram panchayats in Maharashtra

†243. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of PANCHAYATI RAJ be pleased to state:

- whether Government is providing computers to each gram panchayat of the country;
- (b) if so, the number of gram panchayats in Maharashtra that have been provided with the computers;
- (c) whether work in these computers is being done by the panchayats where these computers have been made available; and
 - (d) if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) and (b) No, Sir. There is no provision at present for providing computer to Gram panchayats under e-Panchayat Mission Mode Project (MMP) being implemented by the Ministry of Panchayati Raj. The States, however, have been advised to utilize available funds from other sources such as 13th Central Finance Commission grants, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Backward Region Grant Fund (BRGF), Rashtriya Gram Swaraj Yojana (RGSY), etc. for computerization of Panchayats.

(c) and (d) In view of reply at (a) and (b) above, details of the work being done by the Panchayats in Maharashtra is not maintained by the Ministry.

Appointment of Chairman/MD of PSUs

- 244. SHRI JAI PRAKASH NARAYAN SINGH: Will the PRIME MINISTER be pleased to state:
- whether according to guidelines of Government particularly for Public Selection Enterprise Board (PSEB) the IAS, IPS and IRS officers can be appointed as Chairman and Managing Director of Public Sector Undertakings (PSUs);
 - (b) if so, the details of such guidelines;
- whether persons having financial background are also eligible and consider for the post of CMDs in PSUs of power and petroleum sector; and
 - (d) if so, the details in this regard?

[†] Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

- (b) The policy guidelines contained in Government Resolution No. 27(21) EO-86 (ACC) dated 3rd March, 1987, amended from time to time, constituting the Public Enterprises Selection Board (PESB), include organized services under the Central Government as one of the feeding entities for appointment to Board level positions in Central Public Sector Enterprises (CPSEs). Organised services under Central Government include *inter alia* IAS, IPS and IRS officers.
 - (c) Yes, Sir.
- (d) As per prescribed eligibility criteria for appointment of CMDs of CPSEs, persons can be drawn from any of the management functional backgrounds including financial background.

Expenditure on training abroad

†245. SHRI OM PRAKASH MATHUR: Will the PRIME MINISTER be pleased to state:

- (a) the number of IAS and IPS officers who have received training aboard during the last five years and the amount spent on them by Government;
- (b) the number of officers who settled over there without any intimation and have not come back to India; and
- (c) the number of officers from Rajasthan who have currently gone abroad on study leave?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) As the officers of All India Services, viz., IAS and IPS serve both in the Centre and States, such information is not available centrally. However, DOPT sponsors officers, including IAS and IPS officers, for foreign trainings under Domestic Funding of Foreign Training (DFFT) scheme covering short-term programmes, long-term programmes and partial funding of foreign studies. The number of IAS, IPS, Central Services and other eligible officers deputed for training under this scheme along with consolidated expenditure incurred thereon during the last five years is as under:

[†] Original notice of the question was received in Hindi.